

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 681 of 2013

Somar KumharAppellant

Versus

The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 610 of 2012

Jagdish Pandit and Anr. ..Appellants

Versus

The State of Jharkhand Respondent

with

Criminal Appeal (DB) No. 755 of 2012

Kishun Pandit and Ors.Appellants

Versus

The State of Jharkhand Respondent

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None

[In Cr. Appeal (DB) Nos. 681 of 2013 & 610 of 2012]

Mr. Shree Nivas Roy, Advocate

[In Cr. Appeal (DB) No. 755 of 2012]

For the State : Mr. Sanjay Kumar Srivastava, APP

[In Cr. Appeal (DB) No. 681 of 2013]

Mr. Ravi Prakash, Spl.PP

[In Cr. Appeal (DB) No. 610 of 2012]

Mr. Saket Kumar, APP

[In Cr. Appeal (DB) No. 755 of 2012]

Order No. 11/ Dated: 13th April, 2021

No one appears for the appellants in Criminal Appeal (DB) No. 681 of 2013 and Criminal Appeal (DB) No. 610 of 2012.

Mr. Sanjay Kumar Srivastava, the learned APP states that in the custody report received by him it is indicated that the appellant, namely, Somar Kumhar in Criminal Appeal (DB) No. 681 of 2013 has passed away.

In Criminal Appeal (DB) No. 755 of 2012 Mr. Shree Nivas Roy, the learned counsel appears for the appellants and seeks adjournment.

The learned counsel states that all the appellants are on bail.

The learned counsel for the appellants in Criminal Appeal (DB) No. 755 of 2012 shall bring on record present residential address of the appellants.

In Criminal Appeal (DB) No. 681 of 2013, the learned APP shall file necessary affidavit.

In Criminal Appeal (DB) No. 610 of 2012, reserving a right with the appellants to engage a counsel of their choice, Mr. Ajit Kumar, the learned counsel is appointed as Amicus to argue this criminal appeal on behalf of the appellants.

The Registry shall provide Mr. Ajit Kumar, the learned Amicus, necessary documents, as required by him.

The Secretary, Jharkhand High Court Legal Services Committee shall reimburse the learned Amicus on submission of bill(s).

Post the Criminal Appeal (DB) No. 681 of 2013 on 20.04.2021 under the heading “Orders”.

Criminal Appeal (DB) No. 610 of 2012 and Criminal Appeal (DB) No. 755 of 2012 shall be listed under the heading “Orders” on 05.05.2021.

In the meantime, Mr. Shree Nivas Roy, the learned counsel and Mr. Ajit Kumar, the learned Amicus shall prepare and file short synopsis and list of dates.

Let a copy of the order be given to the learned APP, the learned Amicus and the Secretary, Jharkhand High Court Legal Services Committee, for compliance.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)